(b) if the answer to part (a) above be in the affirmative, the value of the gold seized and the names of those two persons and of their native places?

वित्त मंत्रालय में राज्य मंत्री (श्री बी॰ आर॰ भगत): (क) मद्रास में केन्द्रत्य उत्पादन शुरूक समाहर्ता-कार्यालय के स्वर्ण-अतुभाग के कर्मचारियों ने 7 जनवरी, 1966 को दो व्यक्तियों के पास से विदेशी मार्का कर 2,000 तोला सोला पकड़ा।

(ख) पाड़े गये सोने का अन्तरिष्ट्रीय दर पर मूल्य 1,25,000 राये हैं। जिन दो व्यक्तियां के पान से सोना पहड़ा गया वे मद्रान के जिर्देलभेला जिले में क्यालपत्तीनम् के श्रो एम० के० जैनुलावदान और मद्रान के रामताद जिले में क्लाकराई के श्रा सैयद अहमद कवार थे।

†[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) On the 7th January, 1966, the staff of the Gold Cell of the Central Excise Collectorate at Madras seized foreign-marked gold weighing 2,000 tolas from two persons;

(b) The value of the gold seized was Rs. 1 25,000 at the international rate. The two persons from whom the gold was seized were Shri M. K. Jainulabdeen of Kayalpattinam, Tirunelveli district, Madras and Shri Syed Ahmed Kabir of Kilakarai Ramnad district, Madras.]

SCHEME FOR "VIKAS DAL"

- *314. SHRI JAGAT NARAIN: Will the Minister of Planning be pleased to state:
- (a) whether Government have formulated a scheme to constitute a "Vikas Dal" to work in villages; and
- (b) if so, the details of the above scheme?

THE MINISTER OF PLANNING (SHRI ASOKA MEHTA): (a) A tentative scheme was under preparation but, in view of the emergency, it was decided not to proceed with it at present.

(b) Does not arise.

- D.I.R. AGAINST HOUSE OWNERS IN J. J. COLONY
- *315. SHRI I. K. GUJRAL: Will the Minister of Works, Housing and Urban Development be pleased to state:
- (a) whether it is a fact that the house owners in J. J. Colony on Ring Road, New Delhi are being prosecuted under the D.I.R.;
- (b) if so, how many such prosecutions have been launched in the past, and what are the reasons for using D.I.R. rather than other normal laws; and
- (c) whether it is also a fact that the basic civic amenities have been denied to them?

THE MINISTER OF WORKS, HOUS-DEVELOPMENT ING AND URBAN (SHRI MEHR CHAND KHANNA): (a) to (c) 299 plots of 80 square yards each were developed in a Jhuggi and Jhopri colony on Ring Road. All these plots were allotted to eligible squatters removed from Government and public lands under the Jhuggis and Jhopris Removal Scheme. Out of these, 156 plots are reported to have changed hands and passed into the hands of ineligible persons contrary to the terms of the leases. To resume these plots, necessary action is being taken. Cases against some of the persons had been initiated under the Defence of India Rules but we have been informed by the Ministry of Home Affairs that they have issued instructions to the Delhi Administration to withdraw the cases under the Defence of India Rules and to proceed against the persons concerned under the Public Premises (Eviction of Unauthorised Occupants) Act.

*316. [Transferred to the 11th March, 1966.]

CONTROL OVER TRANQUILISERS AND STIMU-LANTS

- *317. SARDAR RAM SINGH: Will the Minister of Health and Family Planning be pleased to state:
- (a) whether it is a fact that the W.H.O. have urged all nations to put tranquilisers and stimulants under drastic controls;
- (b) whether it is also a fact that in India the dependence producing drugs are being grossly abused by young men;

t[] English translation.

- (c) whether all the manufacturing units of these drugs are under licence; and
- (d) whether any control is being exercised by Government on the import and sale of these drugs?

THE MINISTER FOR HEALTH AND FAMILY PLANNING (Dr. Sushila Nayar): (a) Yes, Sir.

- (b) No cases of misuse of dependenceproducing drugs by young persons in this country have been brought to the notice of the Government of India.
- (c) The manufacturing units of all drugs, including dependence-producing drugs, function under a licence for manufacture issued by the State Drugs Control Authorities concerned, under the provisions of the Drugs and Cosmetics Act and Rules.
- (d) Yes, Sir. Under the Drugs and Cosmetics Act and Rules, the sale of tranquilisers, sedatives and stimulants is required to be affected against prescriptions from Registered Medical Practitioners. There drugs are also required to be labelled accordingly under these Rules. At the time of import, the drugs are subject to quality control. Their quantitative importation is also regulated under the Import Trade Control regulations having due regard to the foreign exchange situation.

DESIGNING AND SUPERVISION OF BUILDINGS

- *318. SHRI I. K. GUJRAL: Will the Minister of Works, Housing and Urban Development be pleased to state:
- (a) the number of buildings which have been entrusted to practising architects for designing and supervision by the Delhi Development Authority;
- (b) the terms on which these works have been assigned;
- (c) whether it is now proposed to transfer supervision of these works to Central Public Works Department; and
- (d) if so, what are the usual charge of Central Public Works Department for such a work?

THE MINISTER OF WORKS, HOUS-ING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA). (a) 633.

- (b) The fees to be paid are 4 per cent. on the cost of original work and 1/2 per cent. on the cost of repeat work. For day-to-day supervision, the fees are 1 per cent. on the cost of original work and 2 per cent on the cost of repeat work.
- (c) The construction and supervision of only 461 houses will be transferred to the Central Public Works Department. The work of 172 houses will remain with practising architects as firm commitments have already been made.
- (d) It is presumed that the reference is to the fees paid to the Central Public Works Department for architectural works. This is between $1\frac{1}{2}$ per cent to 2 per cent.

EYE DISEASE

- 250. SHRI D. THENGARI: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:
- (a) whether it is a fact that a cer ain eye disease affected military efficiency of cadets from the States of Uttar Pradesh Punjab, Rajasthan and Gujarat in 1962; and
- (b) if so, the name and the nature of the disease, and the steps taken to control the same?

THE MINISTER OF HEALTH AND FAM LY PLANNING (Dr. Sushila Nayar): (a) and (b) Yes. During the emergency in 1962, it was observed that a good number of candidates who appeared for recruitment to various army services, especially in the States of U.P., Punjab, Rajas han and Gujarat, had to be rejected on account of 'Trachoma', which is a communicable eye disease.

With a view to controlling the disease, National Trachom Control Programme was launched with effect from March, 1953. At pretent, there are 56 field teams working in different States under the Programme The districts which are considered high recruiting areas have been taken up first.

During the Third Plan, a population of about 6.6 million will be covered. The Programme is going to be expanded during he Fourth Plan to cover about 170 million population.